

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

DATED THIS THE 15TH DAY OF OCTOBER, 1986.

Present:

Hon'ble Mr. Justice K.S. Puttaswamy .. Vice-Chairman
&
Hon'ble Mr. L.H.A. Rego. .. Member (A)

APPLICATION NOS. 796 to 802 OF 1986

1. K.Jaffer Khan,
S/o K.Khalandar Khan,
Aged about 43 years,
Section Supervisor (LSG Clerk)
Office of the General Manager
Bangalore Telephones District,
Accounts Officer Telephones,
Revenue, City Telephones Exchange
Building, Sampangiramanagar,
Bangalore-560 027. .. Applicant in
A.No. 796/1986.
2. K.M.Ulhas Rao,
Aged about 37 years,
Section Supervisor (L.S.G.Clerk),
Office of the General Manager
Bangalore Telephones District,
Welfare Section, Cavery Bhavan
Bangalore-560 009. .. Applicant in
A.No. 797/1986
3. Mohamed Samiullah,
Aged about 40 years,
Section Supervisor (L.S.G.Clerk)
Office of the General Manager,
Bangalore Telephones District
working at Assistant Engineer
Trunks, New Telecom Building,
Ringwood Circle, Bangalore-1. Applicant in
A.No. 798/86.
4. G.Narasimha Holla, Aged
about 40 years, Section Supervisor
(LSG Clerk) Office of the General
Manager, Bangalore Telephone District,
General Section, Chamber of Commerce
Building, Kempegowda Road,
Bangalore-560 009. .. Applicant in
A.No. 799/1986.

5. D.Ananda

5. D. Ananda Kumar,
Aged about 37 years,
Section Supervisor (LSG Clerk)
Office of the General Manager,
Bangalore Telephones District,
A & P-I Section, Cauvery Bhavan,
5th Floor, District Office Road,
Bangalore-560 009. .. Applicant in
A.No.800/1986.
6. M. Subramaniam,
Aged about 43 years,
Section Supervisor (LSG CLERK)
Office of the General Manager
Bangalore Telephones District,
Cash Section, Chamber of Commerce
Building, IIInd Floor, Kempegowda
Road, Bangalore-560 009. .. Applicant in
A.No.801/1986.
7. K. Eswaran,
Aged about 44 yeafs,
Section Supervisor (LSG Clerk),
Office of the General Manager,
Bangalore Telephones District,
Chamber of Commerce Building,
IIIrd Floor, Contract Section,
Kempegowda Road, Bangalore-9. Applicant in
A.No.802/1986.

(By Sri M.S. Anandaramu, Advocate)

v.

1. The Union of India
represented by the Secretary
to the Government of India and
Director General of Posts and
Telegraphs, Ministry of Commu-
nications, Parliament Street,
New Delhi-110 001.
2. The General Manager,
Telephones, Bangalore
Telephones District,
Chamber of Commerce Building,
Kempegowda Road, Bangalore-560 009;
3. Smt. Leelamma Jacob,
Major, Office Assistant (T/S Clerk)
Office of the Assistant Engineer,
Cable East, Bangalore Telephones
District, Ulsoor, Telephones
Exchange Buildings, Ulsoor,
Bangalore- 560 008. .. Respondents
contd..

4. Smt. P.J.Geetha,
Major, Office Assistant
(T/S Clerk) Office of the
Accounts Officer, Telephones
Revenue Office, Bangalore
Telephones District, City
Telephones Exchange, Sub-
Ledger Section, Sampangira-
managar, Bangalore-560 027.
5. Smt. A.Usha,
Major, Office Assistant
(T.S.Clerk), Office of the
General Manager, Bangalore
Telephones District, Welfare
Section, Cauvery Bhavan, V
Floor, District Office Road,
Bangalore-560 009.
6. M.A.Govindaraju, Major,
Office Assistant (T/S Clerk)
Office of the General Manager,
Bangalore Telephones District,
Staff Section, Chambers of
Commerce Building, Second
Floor, Kempegowda Road,
Bangalore-560 009.
7. Smt. C.Padmavathy,
Major in age, Office
Assistant (T/S Clerk)
Office of the General Manager,
Bangalore Telephones District,
Directory Section, 7th Floor
New Telecom Building,
Ringwood Circle, Bangalore-1.
8. Smt. Padma Balaramu,
Major in age, Office
Assistant (T/S Clerk)
Office of the Assistant
Engineer, M.M.X., O/D East,
Bangalore Telephones District
Malleswaram Telephone Exchange
Building, Malleswaram,
Bangalore-560 003.
9. V.V.Raghavendra Rao,
Major in age, Office Assistant
(T/SClerk) Office of the General
Manager, Bangalore Telephones D
District, A&P-I Section,
Cauvery Bhavan, 5thFloor
District Office Road,
Bangalore-560 009. .. Respondents
Contd..

10. R.Nagaraja Rao,
Major, Office Assistant
(T/S Clerk), Office of the
General Manager, Bangalore
Telephones District,
II Floor, Chamber of Commerce
Building, Kempegowda Road,
Bangalore-9.
11. Smt. N.S.Uma,
Major, in Age, Office
Assistant (T/S Clerk) Office
of the General Manager,
Bangalore Telephones District,
IIIrd Floor, Chamber of
Commerce Building, Kempe-
gowda Road, Bangalore-9. .. Respondents.

(By Sri M.Vasudeva Rao, Central Government
Standing Counsel for respondents 1 and 2
Smt. Shantha Chellappa, Advocate for R3 to R11)

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These applications coming on for hearing
this day, Vice-Chairman made the following:

O R D E R

Cases called on more than one occasion in the
course of the day and finally at 4-15 p.m. On
every occasion the applicants and their learned
counsel are absent. Sri M.Vasudeva Rao, learned
Standing Counsel for the Central Government for
respondents 1 and 2 and Smt. Shantha Chellappa
learned counsel for respondents 3 to 11 present.
We have perused the records and heard the learned
counsel for the respondents.

2. In these transferred applications received
from the High Court of Karnataka under Section 29
of the Act, the applicants have challenged Order
No. STA-5/8A/80-82/89 dated 29-8-1981 (Annexure-Q)
reverting them from the post of Section Supervisors

(Operative)

(Operative) to the post of Office Assistants.

3. The earlier promotions accorded to the applicants were temporary and ad hoc. The reversions of the applicants have been effected only to accommodate persons who were found eligible and suitable for regular promotions. When that is so, no exception whatsoever can be taken by us to the reversions of the applicants.

4. Even otherwise we are informed by Sri Vasudevarao that Sriyuths K.Jaffer Khan and K. Eswaran, applicants in Applications Nos. 796 and 802 of 1986 corresponding to Writ Petitions Nos. 19016 and 19022 of 1981 have voluntarily retired and left service. Hence, the claims of these applicants no longer survive for consideration. We are informed by Sri Vasudeva Rao that all other applicants have been later promoted to the higher posts and are holding them. Hence, their challenge to the order of reversion also does not survive for consideration.

5. On the foregoing discussion, it follows that these applications are liable to be dismissed. We, therefore, dismiss these applications. But, in the circumstances of the cases, we direct the parties to bear their own costs.

MS. Ramamurthy
VICE CHAIRMAN
DL
MEMBER(A) *(R)*